

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:283
ANSWERED ON:23.08.2011
FAKE INDIAN CURRENCY NOTES
Meinya Dr. Thokchom

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken action to track the sources and channels through which the fake Indian currency notes enter into the country;
- (b) if so, the details thereof;
- (c) whether the Government has taken up the issue with the neighbouring countries and at the multilateral fora;
- (d) if so, the details thereof and the response thereto; and
- (e) the other measures taken by the Government to check circulation of fake Indian currency notes in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.283 FOR 23.08.2011

(a) & (b): Yes, Madam. The Government has taken concerted steps to check the smuggling of FICN notes into India from neighbouring countries. Based on inputs from Central Intelligence Agencies, several consignments of such notes have been interdicted by the Police Organizations of India as well as of some other countries. Central Investigation Agencies have also registered several cases and, in some cases, convictions have also been obtained.

(c) & (d): The Government has constantly raised the issue in international bilateral and multi-lateral fora dealing with such issues.

(e): To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, Ministry of Home Affairs, Security and Intelligence Agencies of the Centre and States, Central Bureau of Investigation (CBI) etc., are working in tandem to thwart the illegal activities related to FICNs. The work of these agencies are periodically reviewed by a nodal group set up for this purpose. In this context, at the functional level, the CBI has been declared as the nodal agency for coordination with the States and the Directorate General of Revenue Intelligence has been nominated as the Lead Intelligence Agency for smuggled FICNs.

NIA has been empowered by the National Investigation Agency Act to investigate and prosecute such offences. The Government has also constituted a Terror Funding and Fake Currency Cell in National Investigation Agency (NIA) in 2010 to focus on investigation of Terror Funding and Fake Currency Cases.

The security features in the High Value currency notes are being constantly upgraded. RBI has also strengthened the mechanism for detection of counterfeit notes by the Banks.